

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY SIXTH DAY OF JULY  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI**

**I.A.NO.2 of 2024**

**IN**

**WRIT PETITION NO: 13013 OF 2024**

**Between:**

M/s. Aadeshwar Traders, (Formerly M/s Vensai Metals) A Registered Partnership, Having its factory at S. No. 115, Vattinagulapally Village, Gandipet Mandal, Ranga Reddy District, rep. by its Partner, Sri Y G Ravi Teja Reddy, S/o Sri Y Easwar Reddy, aged 30 years, R/o Plot No. 14, Maheswari Nagar, Bharat Nagar Colony, Medchal, Medchal-Malkajgiri District.

**.....PETITIONER**

**AND**

1. The State of Telangana, Secretariat, Saifabad, Hyderabad, Telangana State, rep by its Special Chief Secretary, Environment, Forest, Science and Technology.
2. The Telangana State Pollution Control Board, Pariyavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad. Rep, by its Member Secretary.
3. The Environmental Engineer, Regional Office 1 Ranga Reddy District, Telangana State Pollution Control Board, Zonal Office, 6-3-1219, Block C, Ward No.91, Near Country Club, Kundanbagh, Uma Nagar, Begumpet, Hyderabad. 500016.
4. The Assistant Director, Mines and Geology, My Home Sarovar Plaza, H.No.5-922, Flat No. 203 and 204, 2nd Floor, ShahpurWadi, Adarsh Nagar, Hyderabad, Telangana 500063.

**.....RESPONDENTS**

Petition Under Order IX Rule 13 R/w. Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restore the above writ petition to its original number, by

setting aside the dismissal order dated 04-06-2024 passed by this Hon'ble Court in W.P.No.13013 of 2024.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 04.06.2024 in W.P.No.13013 of 2034 and upon hearing the arguments of Sri N.Gangadhar, Counsel for the petitioners and GP for Environment on behalf of the Respondents, the Court made the following: **ORDER**

**Mr. N.Gangadhar, learned counsel for the petitioner.**

**Mr. A.Vishnu Vardhana Reddy, learned Standing Counsel for the Telangana State Pollution Control Board for the respondents Nos.2 and 3.**

Heard on I.A.No.2 of 2024, an application seeking restoration of the writ petition, namely W.P.No.13013 of 2024.

For the reasons assigned in the application duly supported by an affidavit, the order dated 04-06-2024 is hereby recalled and W.P.No.13013 of 2024 is restored to file.

Accordingly, I.A.No.2 of 2024 is allowed.

**SD/- K. VENKAIAH  
ASSISTANT REGISTRAR**

//TRUE COPY//

  
**SECTION OFFICER**

**To**

1. The Special Chief Secretary, Environment, Forest, Science and Technology Department, Secretariat, Saifabad, State of Telangana at Hyderabad.
2. The Member Secretary, Telangana State Pollution Control Board,, Pariyavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad.
3. The Environmental Engineer,, Regional Office 1 Ranga Reddy District, Telangana State Pollution Control Board, Zonal Office, 6-3-1219, Block C, Ward No. 91, Near Country Club, Kundanbagh, Uma Nagar, Begumpet, Hyderabad. 500016.
4. The Assistant Director, Mines and Geology, My Home Sarovar Plaza, H.No. 5-922, Flat No. 203 and 204, 2nd Floor, ShahpurWadi, Adarsh Nagar, Hyderabad, Telangana 500063.
5. The Section Officer, D.B. Section, High Court for the State of Telangana at Hyderabad.
6. The Section Officer, Non – Service Section, High Court for the State of Telangana at Hyderabad.
7. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
8. Two CCs to GP FOR ENVIRONMENT, High Court for the State of Telangana at Hyderabad. [OUT]
9. One CC to Sri N.Gangadhar, Advocate [OPUC]
10. Two CD Copies

**SA**



HIGH COURT

DATED:26/07/2024

ORDER

I.A.No.2 of 2024

IN

WP.No.13013 of 2024



ALLOWING THE I.A.

(14) VLV  
21/9/24